

exchequer Rs. 192.50 crores during the current financial year, the estimated cost of an instalment during a full year being Rs 70.00 crores. Orders for the payment of these instalments will be issued shortly.

2. The instalment which will be paid from 1.9.1982 will also cover employees drawing pay above Rs 1600/- per month. Hon. Members will recall that on 15.3.1982, I had announced in the House that in view of the sharp erosion in the emoluments of senior officers, Government had decided to raise the level of neutralisation to about 45% upto the level of Joint Secretary and equivalent. The same level of neutralisation in respect of similar categories of officers is being maintained. Officers drawing pay of Rs. 2750/- per month and above will also be allowed an increase of Rs. 150/- per month in the *ad hoc* Dearness Allowance.

3. Under the existing arrangement, an instalment of dearness relief to the Central Government pensioners including family pensioners also becomes due for consideration after every increase of 8 points in the average index. The last instalment of relief was sanctioned on this basis with effect from 1.6.1982. Government have now decided to pay two instalments of dearness relief to the pensioners including family pensioners, from 1.9.1982 and 1.12.1982 respectively. These will cost the exchequer Rs. 22.00 crores during the current financial year, the estimated cost of an instalment of relief in a full year being Rs. 8.00 crores. Orders for the payment of these instalments will be issued soon.

(Interruptions)

MR. DEPUTY SPEAKER : Next item.

SHRI H.N. BAHUGUNA : Sir, on one point of information :

I demand that the Government should always announce the Dearness Allowance when the index points have gone to a particular level about which the Government has made a promise. Why did they not do it ?
(Interruptions)

SHRI AJOY BISWAS : May I know whether the Central Government will provide the money for the State Governments ?

(Interruptions)

MR. DEPUTY-SPEAKER : Order, order. I have passed on to the next item-Private Members' Business.

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS.

(FIFTY-SIXTH REPORT)

SHRI KAZI JALIL ABBASI (Domariaganj) : I beg to move.

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1983."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1983."

The motion was adopted.

15.34 hrs.

URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL.
(AMENDMENT OF SECTION 25, ETC.)

SHRI A. T. PATIL (Kolaba) : I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

The motion was adopted.

SHRI A. T. PATIL : I introduce the Bill.

URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL.*

(AMENDMENT OF SECTION 2)

SHRI H. N. BAHUGUNA (Garhwal) : I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.”

The motion was adopted.

SHRI H.N. BAHUGUNA : I introduce the Bill.

15.35 hrs.

HINDU SCRIPTURES AND OTHER RELIGIOUS LITERATURE (REVIEW AND AMENDMENT) BILL.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मैं प्रस्ताव करता हूँ कि हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य से ऐसे शब्दों, वाक्यों, कड़िकाओं, पद्यखंडों, अध्यायों आदि का, जिनसे भारत के संविधान में अन्तर्विष्ट सिद्धांतों और संविधान की प्रस्तावना में अन्तर्विष्ट भारत की जनता के पुनीत संकल्प के विपरीत, धर्म, मूलवंश, जाति, लिंग, व्यवसाय या जन्म-स्थान के आधार पर नागरिकों के प्रति घृणा, भेदभाव, असमानता या अस्पृश्यता को प्रोत्साहन मिलता है या प्रचार होता है, पता लगाने और उनका

लोप करने या उनमें संशोधन करने की दृष्टि से हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य का पुनरीक्षण करने और इस प्रयोजन के लिए एक आयोग की स्थापना करने तथा इससे संबंधित बातों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for a review of Hindu scriptures and other religious literature and for that purpose establish a Commission and for matters connected therewith, with a view to identify and omit or amend such words, sentences, paragraphs, stanzas, chapters, etc. from the scriptures and other religious literature which tend to encourage or propagate hatred, discrimination, inequality or untouchability among citizens on grounds of religion, race, caste, sex, vocation or place of birth, in violation of the principles enshrined in the Constitution of India and the solemn resolution of the people of India contained in the Preamble to the Constitution.”

The motion was adopted.

श्री राजनाथ सोनकर शास्त्री : मैं विधेयक को पुरःस्थापित करता हूँ।

15-36 hrs.

BORROWING (FIXATION OF LIMIT) BILL *

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under Article 292 of the constitution of India.

MR. DEPUTY-SPEAKER : . . . The question is.